

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-227 (PB)/2017

IN THE MATTER OF:

The Indure Pvt. Ltd.

.... Applicant/petitioner

Vs.

B.K. Coal Fields Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 12.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Shri R. VARADHARAJAN,

Hon'ble Member(Judicial)

For the Applicant/petitioner : Mr. Virender Ganda, Sr. Adv.
Mr. Prashant Mehta, Ms. Vasundhra
Bhardwaj, Mr. Tarun Mehta, Advs.

For the Respondent : Mr. Vivek Sibal, Ms.Pooja M. Saigal,
Ms. Khyati Sharma, Advocates
Mr. Abhimanyu Bhandari, Adv.

ORDER

Arguments heard. Order reserved.

—Sd—

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

—Sd—

**(R. VARADHARAJAN)
MEMBER(JUDICIAL)**

12.09.2017
V. Sethi